

tions containing single pharmacopoeial agents are exempt from whole of the excise duty leviable thereon under item 14E of Central Excise Tariff when these are cleared in bulk quantity in a form which is not 'ready for use' i.e., not in a dosage form and without a label or other indication of dose, method of usage or application or any other therapeutic information.

(b) and (c) The correct legal position is that under Item 14E of Central Excise Tariff all pharmacopoeial preparations marketed under brand names or marks including manufacturers' special marks, symbol, etc. are liable to central excise duty but the central excise duty is levied only on such pharmacopoeial preparations which do not come in the exempted category mentioned in (a) above

#### पटना में विमानों का रात को उतरना

6528. श्री राम विलास पासवान : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना और दिल्ली के बीच अतिरिक्त वायु-सेवा प्रदान किए जाने का कोई विचार है ;

(ख) क्या पटना में रात के विमानों के उतरने की व्यवस्था किए जाने का विचार है ; और

(ग) क्या सरकार बिहार में पटना और रांची के अतिरिक्त अन्य स्थानों के लिए भी वायु-सेवा उपलब्ध करवाएगी ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री चन्द्र लाल चन्द्राकर) :  
(क) जी हां । 1 अगस्त, 1980 से इंडियन एयरलाइंस लखनऊ से होते हुए पटना तथा दिल्ली के बीच एक अतिरिक्त बी-737 सेवा परिचालित करेगी ।

(ख) जी, हां ।

(ग) जयपुर से होते हुए एक

विमान सेवा परिचालित करने के प्रस्ताव पर इंडियन एयरलाइंस सक्रिय रूप से विचार कर रही है । इस सम्बन्ध में कारपोरेशन द्वारा शीघ्र ही अंतिम निर्णय लिए जाने की संभावना है । बीसरी विमान सेवा के संदर्भ में, जिसके बारे में एक प्रस्ताव सरकार के विचारार्थिन है, बिहार के कुछ अन्य स्थानों पर भी विचार किया जा सकता है ।

#### "Bird Hit" Aircraft of Indian Airlines and Air India

6530. SHRI ARIF MOHAMMAD KHAN:  
SHRI NAWAL KISHORE SHARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) the number of "bird hit" aircraft of Indian Airlines and Air India, separately during 1977-78, 1978-79 and 1979-80, and total financial damage caused thereby;

(b) what steps Government propose to take to safeguard the aircraft from bird-menace; and

(c) whether Government propose to set up airfield management committees to identify environmental problems and take steps to ensure cleanliness around airports?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR). (a) Indian Airlines:

Period	No. of bird hit incidence	Financial damage (Rs. in lakhs)
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1977-78 . . .	91	64.51
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1978-79 . . .	107	152.10
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1979-80 . . .	117	24.47
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Air India :

1977-78 . . .	5	Nil
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1978-79 . . .	7	98.99
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1979-80 . . .	11	28.45
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(b) The Government has already taken environmental management and dispersal techniques steps to minimise the bird menace at and in the vicinity of International/Domestic airports.

(c) Yes, Sir.

**Advances given by Banks recently nationalised**

6531. SHRI SATISH AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether complaints have been received that some out of the six banks prior to recent nationalisation had given 'bad advances' i.e. without adequate securities etc.; and

(b) if so, whether Government have gone into such cases in respect of each bank and the steps proposed to be taken to ensure that they do not result in 'bad losses' for the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) Before nationalisation complaints against private sector banks were taken up by the Reserve Bank of India for making enquiries either directly from the banks or through their Regional Offices. Wherever it was considered necessary officers were deputed by the Reserve Bank for making enquiries into the allegations and based on the findings of such enquiries the banks were advised to take appropriate action.

The Auditors of the banks satisfy themselves that adequate provision is made in the balance-sheet to cover bad debts in banks. After nationalisation the Reserve Bank has carried out a rapid scrutiny of the newly nationalised banks. The inspection reports are still under preparation.

**Credit Planning for Tea Industry**

6532. SHRI SATISH AGARWAL: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the

Tea Board had organised a meeting of the bankers to discuss the credit planning for the Tea Industry recently;

(b) if so, the interests that were represented in this meeting;

(c) whether it is a fact that of late the banks are dragging their feet to pay the sanctioned loan to the Tea Industry and this is causing hardship to this industry; and

(d) if so, what steps are being taken to streamline the situation?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. Tea Board had convened a meeting on 8-7-1980 to discuss the credit problems of Tea Industry.

(b) The meeting was attended by representatives of the Tea Industry including the North Bengal Small Tea Growers' Association, the Tea Trade, Commercial Banks, Assam Cooperative Apex Bank and officials from the Reserve Bank of India and Ministry of Finance (Banking Division).

(c) Government does not have any such information.

(d) Does not arise.

**Financial assistance to Delhi Flying Club**

6533. SHRI SATISH AGARWAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the amount of assistance that the Central Government give to the Delhi Flying Club;

(b) whether any Government representative finds a place in the management of this organisation and if so, in what capacity;

(c) whether Government have received complaints that the management of the club has become lax and as such many irregularities in administration, training, discipline had occurred in the past; and

(d) if so, what steps Government propose to take to set right the affairs of the club?